

Central Administrative Tribunal, Principal Bench

O.A. No. 2327/99

M.A. No. 2345/99

New Delhi this the 16th day of November, 1999

Hon'ble Shri Kuldip Singh, Member (J)

1. Om Prakash S/o Sh. Panni Lal
2. Hoti Lal S/o Shri Ganda Lal
3. Ajay Kumar S/o Shri Kishan Lal
4. Ram Chandar S/o Shri Santi
5. Arun Kumar S/o Shri Lila Ram

...Applicants

all the above applicants are residing
at 30/27 Trilok Puri, New Delhi

Shri Bhaskar Bhardwaj, proxy counsel for Shri Arun Bhardwaj,
Counsel for the applicants.

Versus

1. Director General,
Employees State Insurance Corporation,
Katla Road,
New Delhi-2.

2. Director,
Employees State Insurance Corporation,
Hospital, Sector-24, HQ,
Noida (UP)...

...Respondents

By Advocate Shri G.R. Nayar.

ORDER(ORAL)

Heard the learned counsel for the parties.

2. In this case the applicants have prayed that they
may not be terminated and their services may be regularised.

3. The learned counsel for the respondents states that
they will maintain the status quo and he has also clarified
that they are giving work to the applicants on occasional
basis and they are prepared to maintain the same.

4. In view of the above, the O.A. is disposed of in

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view of the undertaking given by the respondents that they will maintain the status quo in respect of the applicants and will give work to the applicants on occasional basis. It is further directed that the applicants should be given preference over freshers and outsiders whenever there is any need for work.

(Handwritten Signature)
(Kuldip Singh)
Member (D)

Rakesh